

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 44/2004
in
OA 1219/2003

New Delhi this the 30th day of January, 2004

Hon'ble Shri Bharat Bhushan, Member (J).

Man Mohan Singh ... Applicant.

Versus

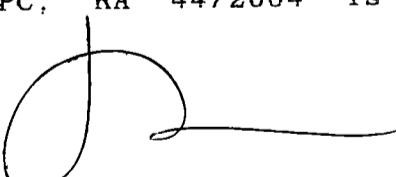
Union of India & Ors. ... Respondents.

O R D E R (By Circulation)

Hon'ble Shri Bharat Bhushan, Member (J).

I have perused RA 44/2004 filed by the applicant praying for review of the order dated 18.12.2003 in OA 1219/2003.

2. I have carefully considered the grounds taken by the review applicant. I find that the review applicant is only trying to re-argue the case as if it is an appeal which he cannot do, having regard to the settled principles of law applicable to review application. As there are no errors apparent on the face of the record or any other sufficient reasons in the impugned order, having regard to the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, RA 44/2004 is rejected.


(Bharat Bhushan)
Member (J)

SRD'